

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 78/MP/2018

Subject : Petition for unilateral surrender of 400 MW power by MPPMCL from MTPS & CTPS of DVC in violation of provision of PPA.

Date of Hearing : 21.8.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL)

Parties present : Shri M.G. Ramachandran, Advocate, DVC
Ms. Ranjitha Ramachandran, Advocate, DVC
Shri Shubham Arya, Advocate, DVC
Shri Ashish Anand Bernad, Advocate, MPPMCL
Shri Paramhans, Advocate, MPPMCL
Shri Prakash, MPPMCL

Record of Proceedings

During the hearing, the learned counsel for the Respondent, MPPMCL submitted that reply has been filed in the matter. He however submitted that liberty may be granted to file sur-rejoinder on the issue of maintainability of the Petition, in case any rejoinder is filed by the Petitioner.

2. The learned counsel for the Petitioner submitted that the rejoinder filed in Petition No. 236/MP/2017 (DVC vs MPPMCL) shall be adopted in the present Petition.

3. The Commission after hearing the parties directed the Respondent to file its sur-rejoinder on the issue of maintainability and on merits, on affidavit, on or before **24.9.2018**, with advance copy to the Petitioner. Parties were directed to complete pleadings in the matter and no extension of time shall be granted for any reason whatsoever.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

